

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

104. C.P. (IB)/269(MB)2024

IN THE MATTER OF
FORBES TECHNOSYS LIMITED

U/s 10 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. ANU JAGMOHAN SINGH,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Bhanu Chopra (PH)

For the Respondent:

ORDER

Counsel for the Petitioner prays for a short adjournment so as to enable him to provide pen drive of his Financial Statements of last five years and also affidavit to the effect that the present Petition is not to defraud to any of the Creditors and that no SARFAESI proceedings are pending against them. Adjourned to **14.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/